## National Company Law Tribunal Allahabad Bench

CPNO. 86/241-244/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE COMPANY: MIS Shivgouth Resouts L+d & ours SECTION OF THE COMPANIES ACT/1 & B CODE: 397/398 of the Companies Ac+ of 1956

SI. NO.		Designation 1	Representation	Signature
1. Capel M	Gropal Missa	polv.	petitioner	
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3- N&AR /		PCS	Resp-1,34,5	T Din Co
4- ANIL	KUMAR	PCS	7 to 10 -	101,

## CP No. 86/241-244/ALD/2017

Shri Gopal Mishra for the petitioner. Shri Nesar Ahmad for the Respondent. The case is fixed for hearing in pending CA as well on the main Company Petition.

At this stage, Advocate Shri Chandan Agarwal appears for a 3<sup>rd</sup> Party Shivgarh Resort Members Kalyan Samiti by contending such that in the interest of justice, no order should be passed by this Court without hearing the contention of Intervener, he propose to file a formal Intervention application in this respect. However, as per counsel the proposed intervener is not clear about its locus standi and status in the Main Petition, as to whether they are supposed to be a respondent or otherwise. Because the Intervener does not want to be impleaded formally as a party to the Main Petition.

Considering these circumstance, a conditional opportunity is granted to the 3<sup>rd</sup> party intervener to file a formal application in this respect, which would be considered on merits after hearing the counsel for both parties and by deciding first the issue of maintainability and *locustandi* of the Intervener. Therefore, a cost of Rs. 10,000/- is imposed on the Intervener, which shall be payable to the Legal Aid Society of Hon'ble Allahabad High court within two

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weeks on furnishing proof payment of such cost, the intervention application would be taken on record.

Further the 3<sup>rd</sup> party intervener to serve an advance copy of its intervention application to the counsel as per memo of both parties, so as to enable them to file reply/objection, if any, thereto. Thereafter, the matter would be decided on merits.

List the matter on 18th December, 2017.

Date: 28/11/2017

Typed by Jyoti

(Stenographer)

H.P. Chaturvedi, Member(Judicial)